



2026:AHC:22469

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 18 of 2026

Surjeet Singh

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Syed Wajid Ali
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Syed Wajid Ali, learned counsel for the petitioner and Mr. B.N. Pathak, learned standing counsel for state-respondents.
2. The instant writ petition has been filed with a direction to the respondent no.2/Board of Revenue, U.P. at Lucknow to decide the Review Application No.1190 of 2025 in Revision No.3942 of 2024 (Computerized Case No.R20251316001190) (Surjeet Singh vs. State of U.P.), under Section 211 of the U.P. Revenue Code, 2006 within the stipulated period.
3. Counsel for the petitioner states that review application filed on behalf of the petitioner is pending before respondent no.2/Board of Revenue, U.P. at Prayagraj since 28.3.2025. He further placed the order sheet of the pending proceeding, in order to demonstrate that the case is not proceeding expeditiously.
4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2 to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 3 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

February 2, 2026
C.Prakash

(Chandra Kumar Rai,J.)